COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 983 OF 2017 IN</u> <u>DFR NO. 3862 2017</u>

Dated: 30th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Photon Suryakiran Pvt. Ltd. Appellant(s)

Vs.

Gulbarga Electricity Supply Company Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee

Ms. Anu Shrivastava

Counsel for the Respondent(s) : Mr. Sandeep Grover for R-1

ORDER

(ON BEING MENTIONED)

On being mentioned, this matter is taken on board. This matter relates to the Bench comprising Chairperson and Hon'ble I.J. Kapoor. Since the said Bench is not available today, the matter is mentioned before this Bench.

It is pointed out that by order dated 27.11.2017, the interim order passed on 16.10.2017 in DFR No.3353 of 2017 is extended to this appeal. Learned counsel points out that the letters impugned in both these appeals are different. In view of this, the said order be read as under:

"In view of the fact that this matter is to be heard on maintainability on 07.12.2017 and issues involved in this appeal and other matter being DFR

No.3355 of 2017 are common, interim order passed on 16.10.2017 in DFR No.3355 of 2017 will continue to operate qua the letter dated 22.09.2017 which is impugned in this matter also, until further orders."

Order accordingly.

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson